

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85368 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/473-479/2018-19 dated 02.11.2018 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

M/s Lakhan H. Agarwal
Director of Ram Lakhan Steel Pvt. Ltd.,
Plot No. E-37, MIDC Area, Jalna,
Maharashtra – 431 203

.....Appellant

VERSUS

Commissioner of Central Excise &
Service Tax, Aurangabad
N-5, Town Centre, CIDCO,
Aurangabad – 431 003

.....Respondent

APPEARANCE:

Shri D.R. Gadekar, Consultant for the Appellant

Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86725 / 2021

Date of Hearing: 30.08.2021

Date of Decision: 30.08.2021

Learned Counsel submits that the appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. Learned Authorised Representative admits of no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as withdrawn.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad